

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE - 560 038.

Review Application No.28 of 1994 in

Dated: **18 APR 1995**

APPLICATION NO. 285 of 1992.

APPLICANTS: Sri.S.G.Krishna Murthy,

V/S.

RESPONDENTS: The Secretary, Ministry of Railways,  
New Delhi and three others.,

To

1. Dr.M.S.Nagaraja, Advocate, No.11,  
Second Floor, First Cross,  
Sujatha Complex, Gandhinagar,  
Bangalore-560 009.
2. The General Manager,  
South Central Railways,  
Secunderabad, Andhra Pradesh.
3. The Chief Personnel Officer,  
South Central Railways,  
Secunderabad, Andhra Pradesh.
4. Sri.N.S.Prasad, Advocate,  
No.292, Fifth Main,  
Gandhinagar, Bangalore-9.

Subject:- Forwarding copies of the Orders passed by the  
Central Administrative Tribunal, Bangalore-38.

XXX

Please find enclosed herewith a copy of the Order/  
Stay Order/Interim Order, passed by this Tribunal in the above  
mentioned application(s) on 04-04-1995.

Issued on

18/4/95

DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH: BANGALORE

**REVIEW APPLICATION NUMBER 28 OF 1994**

TUESDAY, THIS THE 4TH DAY OF APRIL, 1995

Mr. Justice P.K. Shyamsundar, .. Vice-Chairman.

Mr. V. Ramakrishnan, .. Member(A)

S.G. Krishnamurthy,  
Aged 59 years,  
S/o Govinda Rao,  
27/12, Municipal Quarters,  
Bakalegalli,  
Hubli-580 020. .. Review Applicant.

(By Advocate Dr. M.S. Nagaraja)

v.

1. The Union of India,  
represented by Secretary  
to Government, Ministry of Railways,  
New Delhi.
2. The Chairman,  
Railway Board, New Delhi.
3. The General Manager,  
South Central Railway,  
Secunderabad.
4. The Chief Personnel Officer,  
South Central Railway,  
Secunderabad. .. Respondents.

(By Standing Counsel Sri N.S. Prasad)

ORDER

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

Having heard Dr. M.S. Nagaraja, learned counsel for the Review  
Applicant and Shri N.S. Prasad, learned Standing Counsel appearing  
for the respondents, we think it appropriate to dispose of this  
review application by directing the Railway administration to  
consider and pass appropriate orders on the representations  
made by the applicant. The details of the representations stated

to have been made by the applicant are furnished in the review application. If they have been received, the Railway administration will dispose off all of them within 3 months from the date of receipt of a copy of this order. Let a copy of this order be sent to respondents 3 and 4 for necessary attention.

The review application stands disposed off. No costs.

Sd/-

MEMBER(A)

Sd/-

VICE-CHAIRMAN.)



TRUE COPY

Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore

18/4/95